

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1334**  
**ANSWERED ON MARCH 13, 2023**

**PM AWAS YOJANA IN TELANGANA**

**NO. 1334. DR. K. LAXMAN:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether Government has sought list of beneficiaries of double bedroom houses under PM Awas Yojana from Telangana Government;
- (b) if so, the details thereof; and
- (c) the amount sanctioned and released under PM Awas Yojana to Telangana Government in the last five years?

**ANSWER**

**THE MINISTER OF STATE IN THE**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**(SHRI KAUSHAL KISHORE)**

(a) to (c): 'Land' and 'Colonisation' are State subjects. However, Ministry of Housing and Urban Affairs (MoHUA) is supplementing the efforts of States/Union Territories (UTs) by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) 'Housing for All' Mission since June 25, 2015 to provide pucca house to all eligible urban beneficiaries across Economically Weaker Section (EWS), Lower Income Group (LIG) and Middle-Income Group (MIG) throughout the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). Under AHP vertical, Central Assistance (CA) of ₹2,390.88 crore has been approved for construction of 1,59,372 houses. Out of the sanctioned CA, ₹1,120.72 crore has been released to the State Government of Telangana. Apart from this, ₹ 2,040.84 crore has been released to Central Nodal Agencies (NHB, HUDCO and SBI) under CLSS vertical as interest subvention for beneficiaries in Telangana.

As per the scheme guidelines, selection, identification of beneficiaries and providing civic amenities & infrastructure is the responsibility of respective State/UT governments. State Government of Telangana has not been able to claim second instalment of CA under AHP vertical because of non-identification of beneficiaries, though houses are mostly completed. The State Government of Telangana has been requested to provide requisite infrastructure in the sanctioned houses and ensure allotment to eligible beneficiaries to claim the second installment of CA.

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